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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2501/2002

Thursday, this the 26th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri M.P. Singh, Member (A)

1. Smt. Veena Chopra  
w/o Shri C.S. Chopra  
Supdt. (Accounts) in (Ad-hoc)  
Director of Estates  
Nirman Bhawan,  
New Delhi
2. Shri Virendra Prasad  
S/O R.S. Sah  
Supdt. (Accounts) in (Ad-hoc)  
Director of Estates  
Nirman Bhawan, New Delhi

...Applicants

(By Advocate: Shri D.R. Gupta)

Versus

1. Union of India through  
Secretary,  
Ministry of Urban Development  
& P.A., Nirman Bhawan,  
New Delhi
2. Director of Estates  
Directorate of Estates  
Ministry of Urban Development  
& P.A., Nirman Bhawan  
New Delhi

...Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant submits that the applicant has already submitted a representation dated 12.9.2001, copy of which is placed at Annexure A-8 and no decision in this regard has been taken.

2. At this stage, without expressing any opinion on merits of the matter, it is directed that respondent No.2 will consider the representation and pass a speaking order preferably within a period of six months from the date of receipt of a certified copy of the present order.

*Ms Ag*

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It is made clear that nothing said herein should be taken as an expression on the merits of this case while passing any order in the exigencies of service.

3. O.A. is disposed of.

  
(M.P.Singh)  
Member (A)

/sunil/

  
(V.S.Agarwal)  
Chairman